children (Sneha Shivir) in 200 high burden districts and (e) improved Supplementary Nutrition for children and pregnant and lactating mothers at an enhanced cost and revision of cost norms of various components.

Schemes for children under risky condition

†98. SHRI RAMDAS ATHAWALE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the programmes and schemes being run by Government for the safety of children engaged in various risky conditions; and

(b) the details of amount spent by Government under each such scheme during the last three years, State-wise and year-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Ministry of Labour and Employment is implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. The scheme seeks educational rehabilitation of children working in hazardous occupation and processes. Under the Scheme, children rescued/withdrawn from work and in the age group of 9-14 years are enrolled in the NCLP Special Training Centres which have the provisions of bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly admitted to regular school.

(b) The State-wise details of amount spent under NCLP Scheme during the last three years is given in Statement- I (*See* below). The Ministry of Labour and Employment is also implementing Grant-in-Aid (GIA) Scheme by giving financial assistance to Non-Governmental Organizations (NGOs)/Voluntary Organizations (VOs) for rehabilitation of child labourers in the districts where National Child Labour Project (NCLP) is not running. To be eligible for the grant of funds under GIA Scheme, recommendation from the concerned State Labour Department alongwith the detailed survey report on child labour, financial strength and working experience of the NGO with other Departments or similar field are the essential criteria. The details of funds released under the GIA Scheme to Voluntary Organisation/NGOs for the last three years is given in Statement-II.

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†Original notice of the question was received in Hindi.

Statement-I

Grant Released under NCLP Scheme State-wise during last three years and current year:

(₹ in lakh)

Sl. No.	Name of State	2012-13	2013-14	2014-15
1.	Andhra Pradesh*	821.57	610.22	158.14
2.	Assam	728.77	631.48	471.64
3.	Bihar	1131.42	546.57	1071.82
4.	Chhattisgarh	824.04	768.83	432.53
5.	Gujarat	92.98	70.00	7.0
6.	Haryana	261.37	292.93	218.71
7.	Jammu and Kashmir	33.00	48.73	62.97
8.	Jharkhand	388.35	257.41	461.47
9.	Karnataka	371.63	361.89	207.07
10.	Madhya Pradesh	911.07	696.16	768.71
11.	Maharashtra	780.38	785.26	961.71
12.	Nagaland	96.38	151.17	151.17
13.	Odisha	1536.74	1112.92	358.62
14.	Punjab	242.05	151.02	375.19
15.	Rajasthan	323.69	510.95	293.26
16.	Tamil Nadu	733.10	641.41	755.46
17.	Telangana	-	-	632.23
18.	Uttar Pradesh	1225.51	1466.97	1103.72
19.	Uttarakhand	0	0	9.00
20.	West Bengal	1707.71	1931.55	2390.46

* Including Telangana for the financial year 2012-13 and 2013-14.

Statement-II

Funds released under GIA Scheme during last three years:

Sl.No.	Grant released to NGOs in 2011-12 under GIA Scheme	Amount (₹)
1.	Sardar Hameedi Taleemi, Amroha U.P.	88,989
2.	Sarjubai Goswami Memorial, Gwalior	6,10,200
3.	URDA, Manipur	4,95,789

Sl.No.	Grant released to NGOs in 2011-12 under GIA Scheme	Amount (₹)
4.	Azad Navyuvak Mandal, Rajasthan	4,57,650
5.	HUDA, Hangul, Manipur	2,79,775
6.	Manav Sewa Samiti, Rajasthan	4,50,000
7.	CEDO, Manipur	5,33,925
8.	Ravindra Smriti Samaj Kalyan Avam Sodh Sansthan, Mandi, Vijaypur, Dist. Sheopur, M.P.	3,43,337
9.	Mahila Samaj Shiksha Samiti	5,33,925
10.	CEDO, Manipur	4,95,787
11.	RESDA, Manipur	3,12,674
12.	Peple Development Society Manipur	4,06,800
13.	Sarjubai Goswami Memorial, Gwalior	3,00,000
14.	Hitesh Gramudyog Sewa Sansthan, U.P.	79,284
15.	Vaishali Jan Jagran Samiti,Vaishali Bihar	2,49,913
16.	All Manipur Womens Voluntary Services, Manipur	9,53,438
17.	Jan Hitkari Sansthan, Kushinagar, U.P.	6,10,200
18.	Tera Khong, Manipur	1,71,712
	TOTAL	73,73,398

Sl. No.	Grant released to NGOs in 2012-13 under GIA Scheme	Amount (₹)
1.	Azad Navyuvak Mandal Sansthan, Dausa, Rajasthan	5,72,062
2.	Nawada Gramudyog Vikas Samiti, Amroha, U.P.	3,43,238
3.	Centre for Development Activities, Manipur	2,28,825
4.	Rural Education Awareness Training Institute, Dausa	3,43,238
5.	Islamic Social Educational and Cultural Dev. Organisation	4,57,650
	TOTAL	19,45,013

Sl. No.	Grant released to NGOs in 2013-14 under GIA Scheme	Amount (₹)
1.	"Secretary, Gajendra Shiksha Prachar Samiti, Radheshyam Shivhareka Makan, Gormi, District–Bhind, M.P."	3,43,238
2.	Women Organisation for Rural Development (WORD), Hangul, P.O. Mayang, Imphal, Thoubal District, Manipur	3,43,238

Sl. No.	Grant released to NGOs in 2013-14 under GIA Scheme	Amount (₹)
3.	Tidim People's Foundation, Kwakta Sabal Leikai, P.O. Moirang, District-Bishnupur, Manipur.	3,43,238
4.	Women Income Development Association (WIDA) Distt. Bishnupur, Manipur-795133.	3,43,238
5.	Action for Women and Rural Development (AWARD) Eden Home Hebron Veng Langol, Lamphel, Imphal West–795004.	3,43,238
6.	Community Development Organisation (CDO) Imphal West–795004.	4,57,650
7.	Kanakpur Gram Vikas Seva Sansthan, Allahabad, U.P.	6,86,475
8.	Secretary, Social Development and Rehabilitation Council (SRDC), Phouden, P.O. Thoubal, Manipur–795138	3,43,238
	TOTAL	32,03,553

Note : No funds have been released under GIA Scheme during 2014-15.

Amendments to anti-dowry act

99. SHRIMATI GUNDU SUDHARANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the salient features of the proposed amendments to the Anti-Dowry Act, the reasons for Ministry opposing this move;

(b) whether any proposal to this effect has been sent to the Home Ministry which is piloting the proposed amendment to the Act, if so, the details thereon; and

(c) what other alternatives the Ministry have to stop growing number of fake cases of dowry harassment?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) No such proposal is under consideration of the Government for amendment of the Dowry Prohibition Act 1961.

(c) Ministry of Women and Child Development has issued an advisory to all the Chief Secretary/Secretaries of the States/UTs Administrations on 11th July, 2014 in the light of the judgment passed on 2nd July, 2014 by Hon'ble Supreme Court in the case of Arnesh Kumar *vs* State of Bihar (Special Leave Petition (Cri) No.9127/2013) to ensure that police officers do not automatically arrest when a case under Section 498-A of the Indian Penal Code is registered, but to satisfy themselves about the necessity for arrest under the parameters laid down flowing from Section 41, Cr.PC.